

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 689/TT/2020

Date: 14.7.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset: 01 No. 160 MVA, 220/132kV, 3-Phase ICT at Baripada Sub-station (Shifted to Purnea Sub-Station) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

2014-19 period

- a) Detailed follow up report regarding details of spare ICT & Reactors in the various regions.
- b) Form-13 (Break-up of Initial Spares) for the Asset.
- c) Reason for claiming Additional Capital Expenditure (ACE) of Rs. 43.43 lakh as against earlier approved nil ACE in 2016-17 in Order dated 29.1.2020 in Petition No. 322/TT/2019
- d) Undertaking on affidavit that actual equity infused for the additional capitalization during 2014-19 is not less than 30% for the Asset.

- e) Confirm that, the initial spares of the asset amounting to Rs. 13.72 lakh have been adjusted in the claim of initial spares of the project as whole. Submit the details of the adjustment made in the claim of initial spares of the project as a whole in Petition No 76/TT/2020

2019-24 period

- a) Confirmation as to whether there is any ACE expected during the period 2019-24, on account of undischarged liability/ balance retention payment beyond already claimed in the instant petition.
2. Also, confirm whether all the assets under the instant transmission scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)